CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : HYDERABAD. RA.62/96 in O.A. NO. 1615/95 T.A. NO.

· DATE OF DECISION 19-9-96

| Y. Harischandrudu | (PETITIONER (S) |
|---|----------------------------------|
| C. Suryanargyana | ADVOC TE FOR THE PETITIONER(S) |
| Union of India, rep. by Secretary, Min. of Urban Affairs & Employment, New Delhi | |
| and another | _ RESPONDENT (S) |
| N.R. Devaraj | ADVOCATE FOR THE RESPONDENT (S). |
| THE HON'BLE JUSTICE MR. M.G. CHAUDHARI, VICE CHAIRMAN | |

Whether Reporters of local papers may be allowed to see the Judgement?

To be referred to the Reporter or not ? .2.

THE HON'BLE

Whether their Lordships wish to see the fair copy of the 3. judgamemt?

Whether the Judg-ment is to be circulated to the other Benches 🕏

Judg ment delivered by Hon ble Justice Mr. M.G.

MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

RA.62/96 in OA.1615/95

dt.19-9-96

Between

Y. Harischandrudu

: Applicant

and

Union of India, rep. by Secretary Min. of Urban Affairs & Employment New Delhi

Director General Works, CPWD 'A' Wing, Nirman Bhavan New Delhi : Respondents

Counsel forthe applicant

: C. Suryanarayana

Advocate

Counsel for the respondents

: N.R. Devaraj

SC for Central Govt.

CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

order

Oral order (per Mon. Mr. Justice M.G. Chaudhari, VC)

Mr. K. Venkateswar Rao for Mr. C. Suryanarayana for the applicant. Mr. N.R. Devaraj for the respondents.

1. Pursh-is dated 9-9-96 learned counsel for the applicant on record Mr. C. Suryanarayana has applied for withdrawal of the Review Application which has been filed against the interim order dated 23-7-1996.

- 2. The applicant although had filed OA.117/95 on 27-1-1995 again filed OA.1615/95 for the same relief in a different form. Since the proceedings in OA.117/95 have been stayed by an order of the Hon. Chairman, the applicant proceeded with the instant OA. We, however, took the view after noting the stay order that since adinterim order had been obtained by the applicant on 1-1-1996, and the respondents had not moved to yacate the same, the respondents might be directed to file the reply and thereafter tenthe further proceedings in the OA may be stayed until the order of stay was vacated in OA.117/95. That can be seen from the interim order dated 23-7-1996 which is subject matter of the instant petition.
- 3. The request for withdrawal of the Review Petition is allowed and the Review Petition is dismissed as withdrawn.

 No orders as to costs.

(H. Rajendra (Adm.)

(M.G. Chaudhari)
Vice Chairman

Dated: Sept.19, 96 Dictated in Open Court